



**Central Administrative Tribunal
Principal Bench, New Delhi**

**O.A. No. 1548/2021
M.A. No. 2014/2021**

This the 6th day of August, 2021

**Hon'ble Mr. R.N. Singh, Member (J)
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Rahul Verma
Son of Jagdish Verma
Behind State Bank, Shahbad,
Baran, Rajasthan
Rajasthan- 325217

...Applicants

(By Advocate: Sh. Sunil Kumar Jha)

VERSUS

1. Union of India
Through Secretary, Ministry of Home Affairs
Having its Officer at Jai Singh Marg,
Hanuman Road Area, Connaught Place,
New Delhi, Delhi- 110001
2. The Secretary
Staff Selection Commission,
Staff Selection Commission
Block No. 12,
4th Floor, CGO Complex,
Lodhi Road,
New Delhi-110003
3. The Commissioner of Police
Police headquarters, MSO Building
I.P. Estate, New Delhi- 110002

...Respondents

(By Advocate: Sh. Hanu Bhaskar for R-1 & 2
Ms. Esha Mazumdar for R-3)



ORDER (Oral)

Hon'ble Mr. R.N. Singh, Member (J):

Heard.

2. The applicant is aggrieved of his being disqualified in the physical Endurance and measurement test held on 02.07.2021 wherein he has been found having lesser height than what has been prescribed in the relevant advertisement and rules. Learned counsel for the applicant submits that though he tried to approach higher authorities against such decision of the respondents, however, he could not succeed. However, he admits that no appeal has been preferred by the applicant.
3. Learned counsel for the applicant argues that when he participated for the same post under Rajasthan Police, he was found to have the requisite height of 170 cm and after being disqualified by the present respondents, when he got examined himself by some doctor at his native place, he was found to meet the requirement of the respondents.
4. Learned counsels who appears for the respondents on advance service, submits that as per the practice, the appeal is required to be preferred on the same date. Admittedly, the applicant has not preferred the said appeal on the said date i.e. 02.07.2021.
5. On instructions, Ms. Esha Mazumdar, learned counsel for the Respondent No. 3 submits that the process of selection is still going on and will continue upto 09.08.2021 and the medical/physical test will be held



between 7:00 AM to 10:00 AM tomorrow i.e. 07.08.2021 and also on 09.08.2021.

6. Learned counsel for the applicant admits that in view of aforesaid, the present OA may be disposed of with liberty to the applicant to approach the competent authority under the respondents at Jharoda Kalan on 07.08.2021 between 7:00 AM to 10:00 AM with his representation and on his so reporting, the applicant's grievance shall be considered by the competent appellate authority.

7. In the facts and circumstances, we are of the considered view that if the applicant's appeal/representation is also considered by the respondents on 07.08.2021, no prejudice is likely to be caused to the respondents.

8. In view of aforesaid, the OA is disposed of in the aforesaid terms. No costs.

Pending MA also stands disposed of.

(Mohd. Jamshed)
Member (A)

(R.N. Singh)
Member (J)

Daya/pinky